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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No 41/2003 in
OA 1295/2002

New Delhi this the 23rd day of May, 2003

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K.Majotra, Member (A)

Goodwin David,
S/o Late Shri J.David,
R/O B-82, Moti Gagh-I,

..Petitioner

(By Advocate Shri S.P.Chadha,
learned counsel through proxy
counsel Shri D.N.Sharma)

VERSUS

1. Smt.Shailja Chandra,
Chief Secretary, Govt.of NCT
of Delhi, Delhi Sachivalya,
Vikas Marg, Delhi.
2. Dr.R.N.Vaish,
Director of Health Services,
Govt.of NCT of Delhi,F-17,
Karkardooma, DTTS Bldg.Delhi.
3. Dr.N.C.Hazarika,
Medical Supdt.
Rao Tula Ram Memorial Hospital,
Jaffarpur, New Delhi-73

..Respondents

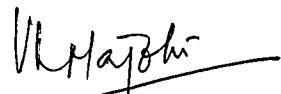
(By Advocate Shri George Paracken,
learned counsel through proxy counsel
Shri J.A.Chaudhary)

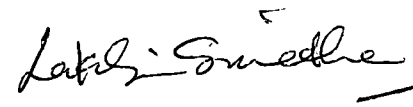
O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Learned proxy counsel for the respondents submits that the respondents have fully complied with the directions of the Tribunal's order dated 4.10.2002 in OA 1295/2002. This is agreed to by Shri D.N.Sharma, learned proxy counsel for the petitioner.

2. In view of the above facts and submissions, CP 41/2003 is dismissed. Notices issued to the alleged contemners are discharged. File is consigned to the record room.


(V.K.Majotra)
Member (A)


(Smt.Lakshmi Swaminathan)
Vice Chairman (J)